

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 87270 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/335/18-19/2384 dated 19.12.2018 passed by the Commissioner of GST & Central Excise (Appeals), Nagpur.)

M/s Paradise Infrastructure

.....Appellant

VERSUS

**Commissioner of CGST &
Central Excise, Nagpur**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87172 / 2021

Date of Hearing: 08.11.2021

Date of Decision: 08.11.2021

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad